है, कैसा है। मैं नहीं चाहता हूँ कि उसका कोई डिफोंट इन्टरप्रेटेशन किया जाए।

Papers Laid

श्री स॰ मो॰ बनर्जी: दस हजार ग्रीर पांच हजार रुपये लिये हैं या नहीं लिये हैं।

ग्रध्यक्ष महोदय: कौन मानना है लिये हैं। मुभे देखना पड़ेगा। ग्राप बहुत दूर तक पहुंचते हैं, मुभे जरा देखना पड़ता है काफी कुछ।

श्री स॰ श्रो॰ बनर्जी ः श्री जार्ज फरनेन्डीज को बदनाम.....

MR. SPEAKER: He is a member who is very vigilant. इस वास्ते मुफे थोड़ा समक कर बात करनी पड़ती है। लिमये साहब के बाद श्री फरनेन्डीज ग्राते हैं। मैंने थोड़ा सा देखा था। जल्दी मैंने देखा था। नुको तसल्ली नहीं हुई। इसलिए मैंने कहा कि ग्रच्छी तरह मैं देख लूं।

SHRI JYOTIRMOY BASU (Diamond Harbour): You are an impartial person. Do not allow anybody to take advantage of it.

द्याच्यक्ष महोदय: 55 करोड़ वालाट्रांम्बं वालार्मेने मान लिया था। यहां मुक्ते क्या फिक्रहें।

He was very kind in inviting my attention to it.

12.32 hrs.

#### PAPERS LAID ON THE TABLE

Statement re: reasons for delay in action on Tariff Commission report

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT): I beg to lay on the Table a statement showing reasons for delay in action taken on the Tariff Commission's report on the price structure of rayon tyre yarn/cod/[abric. [Placed in Library. See No. LT—1650/69]

### Report on communal disturbances in Gorakhpur

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K S. RAMASWAMY): On behalf of Shri Y. B. Chavan: I beg to lay on the Table a copy of the report of the Commission of Inquiry on Communal Disturbances in Jainpur and Suchetpur (District Gorakhpur-U.P.) (September 24-25, 1967). [Placed in Library. See No. LT—1651/69]

# Notifications re : All India Services Act

SHRI K. S. RAMASWAMY: On behalf of Shri Vidya Charan Shukla: I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Police Secrvice (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1743 in Gazette of India, dated the 26th July, 1969.
- (2) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1744 in Gazette of India, dated the 26th July, 1969.
- (3) G.S.R. 1745, published in Gazette of India, dated the 26th July, 1969 cancelling Notifications Nos. G.S.R. 1444 and G.S.R. 1445 published in Gazette of India, dated the 21st June, 1969.
- (4) The All India Services (Death-eum-Retirment Benefits) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1747 in Gazette of India, dated the 26th July, 1969.
- (5) The Eighth Amendment of 1969 to the Indian Administrative Services (Pay) Rules, 1954, published in Notification No. G.S.R. 1748 in Gazette of India, dated the 26th July, 1969.
- (6) The Indian Police Service (Fixation of Cadre Strengh) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1804 in Gazette of India, dated the 2nd August, 1969.

[Shri K. S. Ramaswamy]

(7) The Seventh Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S R. 1805 in Gazette of India, dated the 2nd August, 1969. [Placed in Library. See No. LT-1652[69]

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

#### Fifty-second Report

SHRI S. M. SOLANKI (Gandhinagar): I beg to present the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

SHRI HEM BARUA (Mangaldai): Where is Shri Khadilkar, Sir? Has he resigned his office or is he discharging the functions of the Deputy-Speaker?

SHRI P. K. DEO (Kalahandi): Is he keeping fit? We are anxious to know about his health.

MR. SPEAKER: About keeping good health, if a member is absent, it should not always be presumed that he must be sick.

SHRI HEM BARUA: I am concerned about knowing whether he has resigned his office or he is still discharging the functions of the Deputy-Speaker. We should not be kept in the dark about it. (Interruptions.)

भी कंबर लाल गुप्त (दिल्ली सदर): क्या भाषके चुने जाने के बाद छपाध्यक्ष भाग से मिले हैं? भ्रापको क्या उन्होंने कुछ, बताया है कि वह प्रजाइड करेंगे या नहीं करेंगे या इस्तीका देंगे.....

भी स॰ मो बनर्जी (क।नपुर) : उनकी इतनी चिन्ता कैसे हो गई है ?

श्री कंबर लाल गुप्त: को भी प्रिजाइड करे उसकी सेहत काभी बहुत स्याल हमें रखना पड़ता है। स्या भापको उन्होंने कुछ, बताया है कि प्रिजाइड करेंगे या नहीं करेंगे?

श्राच्यक्ष महोदय: मुक्ते मिले थे श्रीर उन्होंने बताया था कि एक दो दिन के बाद ग्राजायेंगे। श्रगर श्रापका स्वयाल है कि जल्दी श्राना चाहिये तो उनको बुला लेता हैं।

श्री कंवर लाल गुप्त : श्रच्छा होगा । जरा देख लेंगे ।

म्राध्यक्ष महोदय: ग्राजाएँगे। माप इतने उदासीन क्वों हो रहे हैं ?

12.35 hrs.

STATEMENT RE: PRESIDENT NJXON'S VISIT TO INDIA

MR. SPEAKER: Shri Dinesh Singh.

SHRI HEM BARUA (Mangaldai): On a point of order. While welcoming a statement from the Minister on President Nixon's visit to India, I want to draw your attention to certain relevant things. We submitted certain call attention notices 'we also submitted some short questions. The call attention notices were rejected; so were the short notice questions. I received a communication this morning rejecting my short notice question.

This raises a fundamental question. If the Minister communicated to you his decision to make a statement before the short notice questions or call attention notices were tabled, it is all right. But if it was done after that I should say that it is an attempt to limit the functioning of Members of Parliament.....(Interruptions.)

भी कंबर साल गुप्त (दिल्ली सदर):

प्रध्यक्ष महोदय, 29-30 तारीख को निक्सन
साहब प्राए थे। प्राज तेरह तारीख है। करीब
पन्द्रह दिन के बाद ये बयान दे रहे हैं। इसका
कोई प्रर्थं नहीं रह जाता है। प्रगर बयान देना
. या तो दो तीन दिन के बाद देना चाहिये या ताकि
सदन ग्रीर देश को मासूम होता कि इनकी क्या
जानकारी है। यह बहुत गलत परम्परा है।

भी शिव चन्द्र भा (मधुबनी) : उनके माने